

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL - SOUTHERN ZONE AT
CHENNAI**

ORIGINAL APPLICATION NO. 39 OF 2020 (SZ) & I.A. No. 24/2020

BETWEEN

Dr. Lubna Sarwath

... Applicant

AND

The State of Telangana
Rep. by its Chief Secretary
& 8 Others

..... Respondents

**FURTHER REPORT SUBMITTED BY THE JOINT INSPECTION COMMITTEE
IN OA NO. 39 OF 2020 (SZ)**

1. It is humbly submitted that this Hon'ble Tribunal vide their order dated 26.02.2020 in O.A.No.39/2020 & I.A. No. 24/2020 was pleased to constitute a Joint Committee comprising of District Collector, Ranga Reddy District, a Senior Official from Ministry of Environment Forests and Climate Change (MoEF&CC), Regional Office, Chennai and Senior Officer from Lake Protection Committee, Hyderabad Metropolitan Development Authority to inspect the area in question and submit factual report and action taken report, if there are any violations found.
2. It is humbly submitted that, in pursuance of the Order of this Hon'ble Tribunal dated 26.02.2020, the Joint Inspection Committee submitted the Inspection Report before this Hon'ble Tribunal on 13.08.2020. Thereafter, the Applicant has filed an Additional Application based on the Joint Inspection Committee's Report, upon which this Hon'ble Tribunal vide its Order dated 17.03.2021 was pleased to order the Joint Inspection Committee to ascertain whether any portion of the construction proposed to be undertaken by the 9th Respondent is extended to the property which is covered by the water body and also ascertain whether while renovating the culvert as permitted, any encroachment has been made and whether there is any possibility of obstruction of flow of water that is likely to be caused during the monsoon if the water body is filled with water and also suggest the proposed action to be taken to remove the encroachment, if any and submit a further report covering the said aspects, to this Hon'ble Tribunal.
3. It is humbly submitted that in pursuance of the Order dated 17.03.2021 of this Hon'ble Tribunal, the Joint Inspection Committee consisting of the following officials along with their associate officials and support staff have inspected the area in question located in Puppalguda Village, Gandipet Mandal, Rangareddy District on 01.06.2021 at about 9AM.

- (1) Mr. K.V.V. Ravi Kumar, Special ~~Grade~~ Deputy Collector, Land Protection, Collectorate Rangareddy (representing the District Collector, Rangareddy District).
 - (2) Dr. E. Arockia Lenin, Scientist C, Member, Ministry of Environment Forests, and Climate Change (MoEF&CC).
 - (3) Mr. J. Krishna Rao, Executive Engineer, Lakes Division, Hyderabad Metropolitan Development Authority.
 - (4) Mr. S. Balakrishna, Director Planning-I, Hyderabad Metropolitan Development Authority.
4. It is humbly submitted during the Joint Inspection, the officials of O/o District Collector, Rangareddy District, Hyderabad Metropolitan Development Authority have furnished the village map of Poppalaguda village and Revenue sketch of the area in question and as per the said maps the Mamasani Kunta is located in Sy.No. 288 and not in Sy.no 286 of Poppalaguda village and Respondent no. 9 i.e Phoenix Spaces Pvt Ltd is making construction in Sy.no. 286 (p) which is adjacent to Sy.No. 288.
5. It is humbly submitted that as per Hyderabad Metropolitan Development Master Plan the Mamasani Kunta is located in Sy. No. 288 (part) which is adjacent to Sy. No 286 9 i.e property of 9th Respondent). Further it is observed that Sy.No. 288 which is shown as Kunta in the village map and master plan is presently vacant and there is no water found in it and the property of the 9th respondent is abutting to this survey number and 9th Respondent is not making any construction in Sy.No. 288 which is shown as water body in village map and HMDA Master Plan . There is no waterbody found in Sy. No. 288 as located physically with aid of Village Map.
6. It is humbly submitted that there is a culvert adjacent to the property being developed by the 9th Respondent in Sy. No 286 of Poppalaguda village and as per the directions given by the TSIIC, the 9th Respondent has carried out works for restoration of culvert and laid down the pipelines and constructed (10) precast catch basin chambers for free flow of water from culvert to nearby Nala known as Bulkapur Nala.
7. It is humbly submitted that, there were multiple permissions and NOC's granted by respective authorities, such as EIA, SEAC, SEIAA, etc which have been referred to by the Applicant in her Additional Application, which have been considered by the Joint Inspection Committee, wherein the Applicant sought confirmation of the flow of rain water from north of Mamasani Kunta and its catchment flowing through to the inflow channel into the Mamasani Kunta. During the Joint Inspection it is observed that there is no water in Mamasani Kunta. Thus, the question of water in Mamasani Kunta does not arise.

8. Therefore, it is submitted that, the Joint Inspection Committee has not found any violation in the nature of encroachment of a water body and that the Committee further finds no obstruction of flow of water in the said culvert and as accordingly, have not suggested any proposed actions for lack of violations thereof.

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Mr. K.V.V. Ravi Kumar, Special ~~Grade~~ Deputy Collector, Land Protection, Collectorate Rangareddy (representing the District Collector, Rangareddy District)

2.



Dr. E. Arockia Lenin, Scientist C, Member, Ministry of Environment Forests, and Climate Change (MoEF&CC)

3.



Mr. J. Krishna Rao, Executive Engineer, Lakes Division, Hyderabad Metropolitan Development Authority

4.



Mr. S. Balakrishna, Director Planning-I, Hyderabad Metropolitan Development Authority